करता हूं कि बिहार राज्य विधान परिषद् के उत्सादन तथा तत्सम्बन्धी अनुपूरक, प्रासंगिक और अनुवर्ती विषयों की व्यवस्था करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the abolition of the Legislative Council of the State of Bihar and for matters supplemental, incidental and consequential thereto."

The motion was adopted.

श्री भोगेन्द्र झा : मैं विधेयक पेश करता हूं ।

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL*

(Amendment of First Schedule)

श्री ओम प्रकाश त्यागी (मुरादाबाद) : मैं प्रस्ताव करता हूं कि व्यवहार प्रक्रिया संहिता 1908 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908 "

The motion was adopted.

श्री ओम प्रकाश त्यागी : मैं विधेयक पेश करता हूं ।

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL*

(Insertion of new section 8A)

श्री प० ला० बारूपाल (गंगानगर) : मैं प्रस्ताव करता हूं कि संसद् सदस्यों के वेतन तथा भत्ते अधिनियम, 195 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : Motion moved :

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954."

SHRI S. M. BANERJEE (Kanpur) : I oppose the introduction of this Bill. Mr. Barupal wants that a Member shall, on ceasing to be a Member of either House of Parliament, be entitled to receive a pension at the rate of three hundred rupees per mensem. He also wants that a Member should be provided with one free non-transferable first class pass which shall entitle him to travel at any time by any railway in India upto the maximum limit of 10,000 KM per year. I am opposing these concessions on two grounds. One is a moral ground. More than 22 lakhs of Central Government employees are clamouring for interim relief and they are being denied the same. Then, when Government pensioners getting a mere Rs. 20 or 30 as pension made a meagre request to Shrimati Indira Gandhi, then Finance Minister, that the question of enhancement of their pension be referred to the Pay Commission, Mr. Sethi's reply was 'No'. I am really sorry that when the pensioners are getting only Rs. 20 to 30 and when interim relief is being denied to government employees this Bill is being brought forward. I am opposing it

श्री अब्दुल गनी डार (गुड़गांव) : मैं प्वाइंट आफ आर्डर रेज करना चाहता हूं । क्या कोई भी ऐसा रूल है जो माननीय सदस्य को बिल रखने से रोक सके ? बिल रद्दी हो, गलत हो, लेकिन जब तक रूल उसको पेश करने से मना नहीं करता तब तक उसको कैसे रोका जा सकता है ?

श्री रणधीर सिंह : उन्होंने 51 रु० अलाउंस की मुखालिफत की थी, लेकिन किसने नहीं

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 31-7-70.

[श्री रणधीर सिंह]

लिया ? सब लेते हैं। यह मुखालिफत केवल दिखावा है।

MR. DEPUTY-SPEAKER : Any member can oppose the introduction of any Bill. There is no bar. He has only to state the grounds. Shri Barupal has sought leave for the introduction of the Bill and Shri S. M. Banerjee has opposed it. At this stage, we cannot consider the merits or demerits of the Bill. If I allow one member to speak, I will have to allow others also and there will be a regular discussion. So, I would request Shri Barupal to reply to the objections raised by Shri Banerjee.

श्री जनेश्वर मिश्र (फूलपुर) : इस विधेयक के इट्रोडक्शन को हम लोग अपोज करेंगे। वह माननीय सदस्यों की मर्यादा के खिलाफ है।

श्री कंवर लाल गुप्त (दिल्ली सदर) : उपाध्यक्ष महोदय, मेरा प्वाइन्ट आफ आर्डर है। अभी श्री बनर्जी ने इस विधेयक का विरोध किया। हमारी पार्टी भी इसका विरोध करना चाहती है। लेकिन आपने इस वादविवाद का जवाब देने के लिए श्री बारूपाल से कहा है। यह चीज नियम के अनुसार नहीं है। नियम में यह है कि अगर कोई मेम्बर इंट्रोडक्शन का विरोध करना चाहता है तो वह कर सकता है।

MR DEPUTY SPEAKER : He has to give notice.

SHRI KANWAR LAL GUPTA : Agreed. लेकिन अगर स्पीकर चाहे तो किसी को विरोध करने की इजाजत दे सकता है। आपको यह अधिकार है, लेकिन जवाब का अधिकार इसके अन्दर किसी को नहीं है। राइट आफ रिप्लाई नहीं है। मेरा कहना यह है कि हम इसका विरोध करना चाहते हैं। क्योंकि इसका बड़ा खराब असर होगा पब्लिक पर। आज लोगों को रोटी नहीं मिल रही है, वह भूखों मर रहे हैं, ऐसी स्थिति में मेम्बरों के लिए इस तरह का विधेयक लाने से देश पर खराब असर होगा और एक बड़ी गलत परम्परा देश के सामने पड़ेगी जिसकी माफी नहीं हो सकती। आप श्री बारूपाल को बोलने की इजाजत मत दीजिए। इसमें जवाब देने का सवाल नहीं है। अगर वह इसको वापस लेते हैं तब तो ठीक है, नहीं तो आप इस पर वोट ले लीजिये।

SHRI PILOO MODY (Godhra) : Members of Parliament are not pensioners. When they leave it is because they are defeated and, therefore, they are not entitled to any pension.

MR. DEPUTY-SPEAKER : That is your view. If the hon. Members do not want any reply to their objections, I will put the motion to the vote.

SHRI KANWAR LAL GUPTA : We do not want any reply. It should be put to the vote.

SHRI S. KANDAPPAN (Mettur) : Sir, as you have rightly pointed out, there cannot be any constitutional grounds for opposing this Bill at this particular juncture. But there are other grounds which are more vital. Looking at the present political atmosphere and the image of politicians in the country, it would be better for Shri Raghuramaiah to impress upon the member to withdraw the Bill if better counsel does not prevail upon him otherwise. I would not like this Bill to be permitted to be introduced today. It will earn a very bad name for all of us. It is obnoxious, as Shri Piloo Mody has pointed out.

श्री शिव चंद्र झा (मधुबनी) : जैसा सब जानते हैं आम तौर पर प्राइवेट मेम्बर्ज का बिल जब इंट्रोड्यूस होता है तो उसका विरोध नहीं किया जाता है। यह एक कन्वेंशन हमने स्थापित की हुई है। लेकिन कभी-कभी ऐसी बात हो जाती है और ऐसा बिल आ जाता है जब उसका विरोध करना जरूरी हो जाता है। जहां तक इस बिल का सम्बन्ध है

इसमें संसद् सदस्यों के लिए पेंशन आदि की बात कहा गयी है। जब आम जनता के लिए पेंशन की बात होती है, उनकी तनख्वाहें बढ़ाने की बात होती है तो उसको बढ़ाया नहीं जाता है। आज जो परिस्थितियां है उनके यह अनुकूल नहीं होगा कि एम पीज के लिए इस तरह की कोई व्यवस्था की जाये। इसलिए अच्छा होगा कि लीडर आफ दी हाउस आएं और इस बिल को माननीय सदस्य को वापिस ले लेने के लिए कहें।

श्री प्रकाशवीर शास्त्री (हापुड़) : मैं आप के माध्यम से एक सुझाव श्री बारूपाल को देना चाहता हूं। शायद वह मेरे इस सुझाव से सहमत हो जायें। बार-बार इसकी चर्चा होती है कि संसद सदस्यों के बेतनों के सम्बन्ध में, सुविधाओं के सम्बन्ध में, हम जो कानून बनाने वाले हैं, वही इसका भी निर्णय कर लेते हैं। इसकी स्वाभाविक रूप से एक प्रतिक्रिया भी होती है। मेरा उनके सामने सुझाव यह है कि सुप्रीम कोर्ट के चीफ जस्टिस, लोक सभा के अध्यक्ष और राज्य सभा के चेयरमैन, प्राइम मिनिस्टर और यूनियन पब्लिक सर्विस कमिशन के चेयरमैन इन पांच आदमियों की एक कमेटी बना दी जाये जो हमारे सम्बन्ध में निर्णय करे। हम अपने सम्बन्ध में स्वयं निर्णय लेंगे तो निश्चित रूप से इसकी देश में एक व्यापक प्रतिक्रिया होगी।

श्री रणधीर सिंह : हमें यह तजवीज मंजूर है।

श्री ओम प्रकाश त्यागी (मुरादाबाद) : मैं श्री बारूपाल की भावनाओं को ठेस पहुँचाना नहीं चाहता हूं। उनसे मैं एक प्रार्थना करना चाहता हूं। आज देश का वातावरण बहुत गन्दा है। इस बिल के समुचय हाउस, पूरे सदन की प्रतिष्ठा को धक्का लगेगा। मैं चाहता हूँ कि इसको वापिस वह ले लें। बिल उपस्थित करके वह ऐसा न होने दें।

श्री प० ला० बारूपाल : 1952 से मैं पार्लिमैंट का मेंम्बर हूँ। पहले इस हाउस के मैम्बर को चालीस रुपये प्रतिदिन मिलते थे। फिर परिस्थितियां बदलती गई। हमने 21 रुपये रोज और तीन सौ रुपया महीना इसको किया उससे भी जब गुजारा नहीं चला तो हमने इसको 31 रुपये रोज और चार सौ रुपये महीना किया। जहां तक बनर्जी साहब का सवाल है यह उनका स्वभाव है। उनका विरोध सैधान्तिक नहीं है। वह पोलिटिकल और राजनीतिक कारणों से इसका विरोध कर रहे हैं। मैं एक बिल लाया था कि थर्ड क्लास का स्लीपिंग पास दिया जाये। सैलरी की बात मैंने नहीं की थी। मैंने उसमें हाउस फ्री मांगा था। टेलीफोन फ्री मांगा था। कुछ सुविधायें ही मैंने मांगी थीं। लेकिन इन्होंने हमारे उस बिल को रद्दी की टोकरी में डाल दिया। जो सुविधाये इनको अच्छी लगी, उनको इन्होंने ले लिया। मैं इनके विरोध को समझ सकता था अगर ये जो सुविधायें मिली हुई हैं उनको लें नहीं। इनका विरोध सैद्धान्तिक नहीं है, राजनीतिक है। मैं बीस साल से पार्लियामैंट का मैम्बर हूँ। मेरे आप बैंक बैलेंस को देख लें। और इनके बैंक बैलेंस को देख लें। उससे आपको पता चल जायेगा कि हमारी कितनी नाजुक हालत है।

इन शब्दों के साथ मैं आप से इस बिल को प्रस्तुत करने की आज्ञा चाहता हूं।

श्री जनेश्वर मिश्र : हम इसका विरोध करते हैं।

SHRI KANWAR LAL GUPTA : Is he prepared to withdraw the Bill ?

SHRI S. M. BANERJEE : On a point of personal explanation. He has cast an aspersion on me. I am not going to enter into any controversy. You kindly give me an opportunity. You did not follow Hindi. What he said was : यह तो बनर्जी साहब का स्वभाव है। (व्यवधान)

MR. DEPUTY-SPEAKER : Kindly listen to me. I am not able to hear you because you dont's listen to me. All points of view have been made. The only thing to be done is to put it to the House and let the House decide it. Therefore, I put it to the House. What objection is there ?

SHRI S. M. BANERJEE : That is not my objection. He has cast a personal aspersion...(*Interruption*)

MR. DEPUTY-SPEAKER : No please. I don't want to listen to anything more. I put it to the House.

SHRI S. M. BANERJEE : What is this ? You don't allow me an opportunity to give personal explanation.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954."

The Lok Sabha divided.

Division No. 4] AYES [15.20 hrs.

Aga, Shri Ahmed
Amat, Sqri D.
Ankineedu. Shri
Awadesh Chandra Singh, Shri
Azad Shri Bhagwat Jha
Babunath Singh. Shri
Barupal, Sqri P. L.
Baswant, Shri
Besra, Shri S. C
Bhandare, Shri R D.
Chandrika Prasad, Shri
Dalbir Sing ᴾ, Shri
Dhuleshwar Meena, Shri
Dixit, Shri G. C.
Gautam, Shri C. D.
Gavit, Shri Tukaram
Goyal, Shri Shri Chand
Gupta, Shri Lakhan Lal
Gurcharan Singh, Shri
Hanumanthaiya, Shri K.
Heerji Bhai, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jamna Lal, Shri
Jena, Shri D. D.
Kamble, Shri
Kasture, Shri A. S.
Kesri, Shri Sitaram
Kinder Lal, Shri
Krishna, Shsi M. R.
Kureel, Shri B. N.
Lakshmikanthamma, Shrimati
Laskar, Shri N. R.
Lutfal Haque, Sh i
Mahadeva Prasad, Dr.
Mahajan, Shri Yadav Shivram
Majhi, Shri Mahendra
Misbra, Shri Bibhuti
Mishra, G. S. Shri
Mohammad Ismail, Shri
Murthy, Shri B. S.
Naik, Shri G. C.
Pahadia, Shri Jagannath
Parmar, Shri, D. R.
Parthasarathy, Shri P.
Patil, Shri Deorao
Patil Shri S. D.
Pradhani, Shri K.
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh. Shri
Rana, Shri M. B.
Randhir Singh, Shri
Rao, Shri Jaganath
Rao, Shri V. Narasimha
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Kam Shri
Sankata Prasad, Dr.
Sant Bux Singh, Shri
Savitri Shyam, Shrimati
Sayyad Ali, Shri
Sen. Shri Dwaipayan
Shambhu Nath, Shri
Shastri. Shri Sheopujan
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Siddheshwar Prasad, Shri
Singh, Shri J. B.
Sonar, Dr. A. G.
Tarodekar, Shri V. B.
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Uikey, Shri M. G.
Venkatswamy, Shri G.
Yadav, Shri Chandra Jeet

NOES

Abraham, Shri K. M
Anirudhan, Shri K.
Atam Das, Shri
Banerjee, Shri S. M.
Brij Bhushan Lal, Shri
Chakrapani, Shri C. K.
Chandra Shekhar Singh, Shri
Chauhan, Shri Bharat Singh
Deo, Shri P. K.
Fernandes, Shri George
Ghosh, Shri Ganesh
Gopalan, Shri P.
Gupta, Shri Kanwar Lal
Jha, Shri Bhogendra
Jha, Shri Shiva Chandra
Joshi, Shri Jagannath Rao
Kandappan, Shri S.
Kripalani, Shri J. B.
Kuchelar, Shri G.
Kundu, Shri S.
Limaye, Shri Madhu
Madhok, Shri Bal Raj
Menon, Shri Vishwanatha
Misra, Shri Janeshwar
Modak, Shri B. K.
Mulla, Shri A. N.
Nair, Shri Vasudevan
Nambiar, Shri
Nayanar, Shri E. K.
Patil Shri N. R.
Ramabadran, Shri T. D.
Sheth, Shri T. M.
Sivasankaran, Shri
Sreedharan, Shri A.
Suraj Bhan. Shri
Tyagi, Shri Om Prakash
Viswanatham, Shri Tenneti

MR. DEPUTY-SPEAKER : The rsult* of the division is :

Ayes : 76 ; Noes : 37.

The motion was adopted.

श्री प० ला० बारूपाल : मैं विधेयक प्रस्तुत करता हूँ ।

MR. DEPUTY SPEAKER : Shri Mrityunjay Prasad—not here. Shri Tenneti Viswanatham.

JUDGES (INQUIRY) AMENDMENT BILL†

(Amendment of Sections 3, 4 and 6)

SHRI TENNETI VISWANATHAM (Visakhapatnam) : I beg to move that leave be granted to introduce a Bill to amend the Judges (Inquiry) Act, 1968.

MR DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Judges (Inquiry) Act, 1968."

The motion was adopted.

SHRI TENNETI VISWANATHAM introduce the Bill.

15.20 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Omission of article 314)

श्री मधु लिमये (मुंगेर) : मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : Motion moved :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : As a matter of substance I have no objection to the objects of this Bill nor to its introduction. But there are certain constitutional and procedural matters which I think it is my duty to bring before you and the House. I would refer to Art. 117 (1) which reads as follows :

"A Bill or amendment making pro-

*The following Members also recorded their votes for AYES : Sarvashri T. Ram and Vidya Dhar Vajpai.

†Published in the Gazette of India Extraordinary Part II. Section 2, dated 31-7-70.